

श्री भद्रल बिहारी बाजपेयी (बलरामपुर) अध्यक्ष महोदय, श्री गृह मंत्री महोदय ने कहा कि प्रधान मंत्री के घर के सामने जो लोग घरना देने जायेंगे उन के घरने से कोई विचित्र बात न हो उस की रोकने के लिए पुलिस का इंतजाम किया गया था। अध्यक्ष महोदय श्री गोपालन ने जो पत्र हम लोगों को लिखा था उस में प्रधान मंत्री के निवास स्थान का घेराव करने की बात नहीं कही गई थी। उस में यह कहा गया है कि केरल सदस्य प्रधान मंत्री के निवासस्थान पर घरना देंगे और यह बात भी कही गई थी कि घरना शांतिपूर्ण होगा। मैं यह जानना चाहता हूँ कि गृह मंत्री महोदय को कब पता चला कि संसद् सदस्यों का इरादा केवल शांतिपूर्ण घरना देने का नहीं है तथा वह प्रधान मंत्री के भवन को घेराव करना चाहते हैं जिस से बाहर वाले अन्दर न जा सकें और अन्दर से कोई बाहर न आ सके और अगर यह बात गृह मंत्री को पहले से पता लग गई थी तो इस क्षेत्र में दफा 144 क्यों नहीं लगाया गया ? जिस प्रिबेटिव ऐक्शन की बात वह कहते हैं अगर 144 लगा दी जाती तो उसको तोड़ कर प्रधान मंत्री के भवन की ओर जाने वाला कोई भी व्यक्ति जुर्म करने वाला होता और पुलिस उस के विरुद्ध कार्यवाही कर सकती थी। मगर मैं यह जानना चाहता हूँ कि अगर संसद् सदस्य प्रधान मंत्री के घर पर घरना देने जायेंगे तो क्या उन का पुलिस के साथ मुकाबिला होगा। क्या और कोई तरीका नहीं है संसद् के सदस्यों के साथ इन मामलों को निपटाने का ? अध्यक्ष महोदय, अगर और कोई प्रधान मंत्री होता तो पुलिस को बीच में न लाता। संसद् सदस्यों के साथ मामला और तरह से तय करता।

**Shri Y. B. Chavan:** It is rather a very peculiar argument and logic that the hon. Member has employed in

asking that question. He asked why section 144 was not exercised. If I had made use of section 144, I would have been asked why I resorted to section 144. Then he asked whether there was not any other way of dealing with Members of Parliament who wanted to go and picket there. Can I ask a counter-question? Was there not any other way open to them to get their grievance redressed than resorting to it? Is it the only way that Members of Parliament go and picket the house of the Prime Minister? It is not a question of a *dharna*. The information that we had was—that was issued in a press note—that they wanted to go and picket the House of the Prime Minister.

**Shri Jyotirmoy Basu:** What else could they do?

**Shri Y. B. Chavan:** That is a different matter. Picketing involves the prevention of movement and activities of people. Therefore we had to take necessary action about it. . . . (Interruption).

12.20 hrs.

#### PAPER LAID ON THE TABLE

#### ANNUAL REPORT (PART I) OF REGISTRAR OF NEWSPAPERS

**The Minister of Information and Broadcasting (Shri K. K. Shah):** Sir, I beg to lay on the Table a copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India for the year 1966. [Placed in Library. See No. LT-1342 67].

#### PUBLIC ACCOUNTS COMMITTEE

##### SECOND AND THIRD REPORTS

**Shri M. R. Masani (Rajkot):** Sir, I beg to present the following Reports of the Public Accounts Committee:—

(1) Second Report on Audit Report (Civil) on Revenue Receipts.

1966, relating to Revenue Position, Customs and Union Excise Duties.

(2) Third Report on Audit Report (Civil) on Revenue Receipts, 1966, relating to Income-tax and other Revenue Receipts.

12.21 hrs.

RE: MOTION FOR ADJOURNMENT AND QUESTION OF PRIVILEGE

(Query)

**Shri Nath Pai (Rajapur):** I am not quite clear about the direction you gave on the adjournment motion about the dock workers' strike and the privilege motion arising out of the statement regarding the supply of arms to Pakistan. Where do we stand? I do not want to speak when you do not want me to but sometimes misunderstandings are created unless you hear us. That was so in the case of Shri Shah. I did not ask any question and the result was that Shri Shah became almost an object of all sorts of queries in Bombay because the press did not know what was happening. So, when we raise a question you should tell us what is happening to it.

**Mr. Speaker:** About the motion which you gave me today the hon. Minister is making a statement.

**Shri Nath Pai:** You should be pleased to inform the House about that.

**Mr. Speaker:** I will inform the whole House and the concerned Member also the moment I fix up the time. I have requested the hon. Minister to make a statement. As to when it will be made I will let you know.

**श्री नथु लिनवे (मुंगेर):** अध्यक्ष महोदय, इस विशेषाधिकार के मामले का नोटिस मैंने दिया था—बिरेन साह के

बारे में उन को जो पुलिस के द्वारा सताया गया है। यह मामला 8-10 दिन से घायके पास पड़ा हुआ है, अब कितने दिन तक इन्तजार करें ?

**Shri Surendranath Dwivedy (Kendrapara):** You have not rejected the adjournment motion; I take it, the adjournment motion is under consideration.

**Mr. Speaker:** Which one?

**Shri Nath Pai:** He is referring to the same thing that I raised. He is speaking on my behalf.

**Shri Surendranath Dwivedy:** I take it that the adjournment motion is under consideration till he makes the statement.

**Mr. Speaker:** Not only the adjournment motion but a number of call-attention notices, a bundle of them, are with me. Therefore I was trying to evolve something. The Minister is going to make a statement.

**Shri S. Kandappan (Mettur):** There is an half-an-hour discussion entered for today in my name. When an half-an-hour discussion is entered in the agenda, normally the time at which it will be taken is indicated. But I find that there is no time fixed for my half-an-hour discussion as to when it will be taken up.

**Mr. Speaker:** Normally it is taken up half an hour before the House adjourns.

**Shri S. Kandappan:** We shall be adjourning at 6 o'clock and at 5 o'clock we shall be starting the food discussion.

**Mr. Speaker:** How can I say now at what time it will be taken up? Hon. Members will decide it later on.

**Shri S. Kandappan:** If it is not possible to take it up today, may I suggest that it may be taken up later on some other day?